(b) if so, details thereof, industry-wise and State-wise; and

(c) what measures Government have taken to prevent such incidents?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BAL-GOVIND VERMA): (a) to (c). Information is being collected and will be laid on the Table of the House after it is received.

471. [Transferred to the 28th November, 1974.]

## **Indo-Nepal relations**

472. SHRI AWADHESHWAR PRA SAD SINHA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that Nepal has recently made a move for streng thening Indo-Nepal relations; and

(b) if so, what are the details in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI BIPINPAL DAS): (a) The Government is not aware of any specific move by Nepal for strengthening Indo-Nepal relations. The two Governments remain in touch with each other through diplomatic channels and continue to explore possibilities of strengthening Indo-Nepal relations;

(b) does not arise. 1630 RSD-4. to Questions

## Vigilance over Indians in foreign countries

473. SHRI A. P. SINHA: Will the Minister of EXTERNAL AFFAIRS MINES be pleased to state:

(a) whether Government propose to issue instructions to Indian missions abroad to exercise vigilance in regard to curbing foreign exchange racket in those localities of foreign countries where Indians are predominantly residing;

(b) if so, the details thereof; and

(c) the number of Indians in each country whose passports have been impounded during the last three years?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI BIPINPAL DAS). (a) At present there is no proposal to issue instructions to Indian Missions abroad in this respect.

(b) Does not arise.

(c) Information is being collected and will be laid on the Table of the House.

Survey of minerals in Indo-Burma border

474. SHRI SCATO SWU:

SHRI I. T. SINGH:

Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that Geolo gical Survey of India has not pro perly surveyed Indo-Burma border of Nagaland and Manipur areas; and

(b) if so, what steps Government have taken to explore minerals in this area?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD): (a) and (h)Geological Survey of India has, despite difficult field conditions, surveyed large portions of Nagaland and Manipur in the course of its programme of systematic geological mapping and the work will receive a greater impetus with the establishment recently of the North Eastern Regional Officer of the Geological Survey of India. Priority in these surveys has been given to mineral rich areas and, as a result, Coal and Nickel deposits have been located in Nagaland and that of limestone and clay in Manipur.

In the current field season (October, 1974 to September, 1975) of Geological Survey of India, systematic geological mapping in some prospective mineral bearing areas of both the State<sub>s</sub> and regional mineral investigations for coal and magnetite-nickel in Nagaland and for chromite, nickel, copper platinum, asbestos, soapstone, lignit<sub>e</sub> and rock-salt in Manipur have been proposed to be carried out. Revision of wages

475. SHRI SUBRAMANIAN SWAMY; Will the Minister of LABOUR be pleased to state:

(a) whether Government's atten-

to Questions

tion has been drawn to the report appeared in the 'Indian Express' of September 26, 1974 to the effect that in IOI industries under the control of Central and the State Governments the minimum wages of workers have not been revised for the last more than 6 years;

(b) If so, the list of such industries with the date of their last wage revision; and

(c) the recommendations of the Minimum Wages (Central) Advisory Board and by when Government propose to implement these recommendations?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BAL-GOVIND VERMA): (a) Yes.

(b) A statement showing the position in regard to employments falling in the Central sphere,  $i_s$  enclosed. The bulk of employments, however, fall in the State sphere and the State Governments have been requested to furnish upto date list of the industries where the wages have not been revised within the time limit prescribed under the Minimum Wages Act.

(c) The Board stressed the need for early revision of minimum wages wherever they were due and the matters  $ha_s$  been brought to the notice of State Governments for necessary action.

STATEMENT	
S. No.	Name of scheduled employment
I	Local Authority (a) Major Ports